

(d) The aims for which the Council has been established are of a long term nature and the Council has been endeavouring to achieve these objectives.

भारतीय रेलवे अधिनियम में संशोधन

*1684. श्री मधु लिये : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे बोर्ड ने संसद् की स्वीकृति लिए बिना ही भारतीय रेलवे अधिनियम में संशोधन किया है;

(ख) क्या यह भी सच है कि रेलवे सुरक्षा आयुक्त ने वर्ष 1966-67 के अपने वार्षिक प्रतिवेदन में, जिसे संसद् में पेश नहीं किया गया है, इस बात का उल्लेख किया है;

(ग) यदि हां, तो क्या सरकार का विचार इस प्रतिवेदन को संसद् के समक्ष प्रस्तुत करने का है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

रेलवे मंत्री (श्री चे० मु० पुनाच्चा) :

(क) और (ख). संसद् के अनुमोदन के बिना विधिक ग्रन्थ के किसी अधिनियम में संशोधन नहीं किया जा सकता और यह स्पष्ट नहीं है कि माननीय सदस्य का आशय किस संशोधन से है। फिर भी, 1966-67 में रेलवे निरीक्षणालय (रेल संरक्षा आयोग) के संचालन से सम्बन्धित रिपोर्ट के प्रारूप में यह सुझाव दिया गया है कि दुर्घटनाओं की सूचना और उनकी जांच के बारे में नियम बनाने के लिए भारतीय रेल अधिनियम, 1890 (1890 का 9) की धारा 84 के अन्तर्गत निहित शक्तियां उस मंत्रालय को दे दी जायें जिसके प्रशासी नियंत्रण में रेल संरक्षा आयोग काम करता है।

(ग) जैसी कि प्रथा है, रेल संरक्षा आयोग की रिपोर्ट जब अन्तिम रूप से तैयार हो जायेगी तो पर्यटक और सिविल विमानन मंत्रालय जिसके अधीन रेल संरक्षा आयोग काम करता है, उसे सदन में प्रस्तुत करेगा।

(घ) सवाल नहीं उठता।

M/s. Standard Drum and Barrel Co.

*1685. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6038 on the 2nd April 1968 and state :

(a) whether the approval of the Industrial Advisory Licensing Committee was obtained before granting a licence to M/s. Standard Drum and Barrel Co. ;

(b) when licence was granted to M/s. Hind Galvanising and Engineering Co. for manufacturing bitumen drums ;

(c) whether it is a fact that M/s. Hind Galvanising created a fresh capacity for manufacturing bitumen drums which was recognised by Government while the industry was on the 'Rejection List' ;

(d) whether it is obligatory on the part of Government to give bitumen drum sheets to the Refineres/Oil Companies for their requirement of bitumen drums ; and

(e) the percentage of the capacity of each licensed unit being utilised for the last 7 years on single shift and or multiple shifts basis ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Approval of the Licensing Committee was obtained before granting industrial licence dt. 20th July, 1959 to M/s. Standard Drum and Barrel Company.

(b) and (c). No industrial licence was granted to M/s. Hind Galvanizing Engineering Co., for the manufacture of Bitumen Drums. According to the Registration certificate already held by the party, their activities included the manufacture of all steel drums other than steel drums of 40/45 gallon capacity. The item was on the rejection list for creating fresh capacity and no fresh capacity was created with the firm. Only their existing assessed capacity for steel drums other than 40/45 gallon barrels was split up, at the request of the firm, as follows in November 1966.

Asphalt-cum-bitumen drums — 200 tonnes per annum.
Small drums — 1400 tonnes per annum.

(d) According to the pattern of assistance followed in respect of the manufacture of bitumen drums by the Ministry of Petroleum and Chemicals, the bitumen drum sheets are made available to the refineries/oil companies.

(e) Necessary information is being collected and it will be laid on the Table of the House.

Heavy Engineering Plant and Mining and Allied Machinery Corporation, Durgapur

*1686. SHRI B. K. MODAK :
SHRI GANESH GHOSH :
SHRI BHAGABAN DAS :
SHRI D. C. SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 842 on the 26th March, 1968 and state :

(a) whether Government have since examined the Report submitted by U.S.S.R. experts team on Heavy Engineering Plant and Mining and Allied Machinery Corporation, Durgapur ;

(b) if so, the decision taken thereon ; and

(c) if not, when the examination is likely to be completed ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). In the case of Heavy Engineering Corporation, Ranchi, the report has been furnished to the Plant Authorities for their consideration and action as most of the recommendations are within their competence to implement. Final decisions are expected to be taken shortly.

In the case of Mining and Allied Machinery Corporation Limited, Durgapur, also the bulk of the recommendations made by the visiting Soviet Team require action at the level of the Plant Authority. The Board of Directors of the Corporation have considered these recommendations and have indicated to the Managing Director the lines on which the action is to be taken in this regard.

Chittaranjan Loco Works Plant

*1687. SHRI BABURAO PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a Left Communist plot to blow off the Chittaranjan Loco Works Plant was discovered during January, 1968 ;

(b) the name of the Left Communist worker in whose house 25 live bombs and a lot of raw material for manufacturing bombs was found ; and

(c) the legal steps taken against the culprit and the precise steps taken to prevent such plots of sabotage in future ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) & (b). The position is that on 1.1.1968 one bomb exploded at 10.00 hours in one of the railway quarters occupied by Amulya Ratan Ray, Mistry, Heavy Machine Shop, Chittaranjan Locomotive Works, 25 live bombs and other articles were recovered from his quarter.

(c) Chittaranjan Police registered a case on crime No. 1 dated 1.1.1968 u/s 6 (3) of the Indian Explosives Act. 10 Railway employees and family members of Amulya Ratan Ray were arrested. Police submitted chargesheet on 24.3.68 against Amulya Ratan Ray and a Driller of Light Machine Shop who sustained grievous injuries while preparing bombs. Other persons were not chargesheeted by the Police due to insufficient evidence against them.

Police authorities have been alerted to prevent such incidents and to maintain law and order in the railway colony.

Compulsory Exports

*1688. SHRI KAMESHWAR SINGH : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that an element of compulsion has been introduced regarding exports, if import licence is required ;

(b) if so, the likely increase in our exports in first three months ; and

(c) the saving in imports anticipated during the above period ?